

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15-07-2021 AT 2.30 P.M THROUGH VIDEO
CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/565(CHE)/2021
IN
PETITION NUMBER : IBA/45/2020
NAME OF THE PETITIONER : State Bank Of India
NAME OF THE RESPONDENTS : Kiran Global Chem Pvt Ltd
UNDER SECTION : Sec 19(2) of IBC, 2016

(7)

[IA/565(CHE)/2021 IN IBA/45/2020]

ORDER

Ld. Counsel Mr. S. Sathiyarayanan for the Applicant/RP is present. Counsel for the Respondent is represented by Ld. Counsel Mr. Aalok Jagga. Learned RP Mr. T.R. Ravichandran is present.

Ld. Counsel Mr. Aalok Jagga undertakes to file vakalat on behalf of the Respondent and seeks time to file counter.

This application is filed by the Applicant under Section 19(2) of IBC, 2016 seeking co-operation from the erstwhile Board of Directors for smooth running of the CIR Process. The Counsel for the Respondent states that there is no difficulty in co-operating with the RP for smooth running of the CIR Process and seeks time to take further instructions from his client for filing a detailed counter.

Counsel for the Applicant states that even User IDs and Passwords were not given enabling to access the accounts and other details in the computer to proceed further with CIR Process.

The Petitioner shall give a list of items required from the Corporate Debtor for smooth running of the CIR Process by way an e-mail. The Counsel for the Respondent states that the Company has got various User IDs and Passwords. Let the RP specify what exactly he wants.

The Respondent shall also co-operate with the RP and handover the statutory records, books of account and other details required for smooth running of the CIR Process and also narrate the reason for not doing so in the counter. The Counsel for the Respondent states that they do not find any difficulty in complying with the provisions of Section 19 of the IBC.

List the matter on **24.08.2021** for counter and hearing.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

vs

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)